

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No222  
**CP(IB)/190(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank ( Formally known as Allahabad Bank ) through .....**Applicant**  
RP Anil Kashi Drolia)  
V/s .....**Respondent**  
Navin Kumar Tayal Personal Guarantor of K- Lifestyle &  
Industries Ltd

**Order delivered on ..22/08/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant :  
For the Respondent : Ms. Neha Panchal, Adv. for Mr. Harmish Shah, Adv.  
For the IRP : Ms. Raina Birla, Adv.

**ORDER**

Learned Counsel for the applicant/ RP undertakes to serve the copy of application as well as report to the Learned Counsel for the personal guarantor during course of the day. Let the reply be filed within two weeks. Rejoinder, one week thereafter.

List on 19.10.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**